

Extension of working hours

†1072. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has recently circulated a draft proposal to various Ministries regarding extension of working hours for workers from 8 hours to 9 hours;

(b) if so, the intentions of Government behind this extension;

(c) whether such a step on the part of Government would be appropriate in view of ill effects on the workers health caused by stress and depression due to the modern trend of excessive work load; and

(d) whether Government would consider some other methods to enhance the human efficiency and productivity?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The preliminary draft rules under Code on Wages Act, 2019 have been uploaded on the website on 01-11-2019 seeking comments of all stakeholders including general public regarding various provisions of the Rules. In the proposed (Central) wage rules, there is provision of working day of nine hours of work and that working day shall be so arranged that inclusive of the interval of rest, if any, shall not spread over more than twelve hours on any day. This provision is as per the existing Section 24 of the Minimum Wage (Central) Rules, 1950.

Creation of additional job

1073. SHRI RAJMANI PATEL:

DR. AMEE YAJNIK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) details of unemployed persons particularly in the rural areas of educated youths provided with employment during last two years and current year, State/UT-wise;

(b) details of schemes formulated to create additional job opportunities for educated and uneducated youths in the country along with the targets set/achieved during said period; and

†Original notice of the question was received in Hindi.